

it on 28th April 1954, i.e. today. As soon as funds are sanctioned, the actual work of implementation will be taken in hand.

Shri Dabhi: May I know whether any steps have been taken to implement the recommendation of the University Education Commission that a few minutes' silence should be observed in all educational institutions before the classes for the day begin.

Dr. M. M. Das: The report is on the Table. The hon. Member may read it.

तम्बाकू पर उत्पादन शुल्क

*२११२. श्री रूप नारायण : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि बनारस ज़िले से पिछले पांच वर्षों में प्रति वर्ष तम्बाकू पर कितना उत्पादन शुल्क प्राप्त हुआ ?

The Deputy Minister of Finance (Shri A. C. Guha): A statement showing the available information regarding the amount of excise duty collected on tobacco in the Banaras District is laid on the Table of the House. [See Appendix IX, annexure No. 8.]

I would like to say that figures for 1949-50 are not available.

श्री रूप नारायण : क्या मैं जान सकता हूँ तम्बाकू के उत्पादन पर किसानों को अपने निजी इस्तेमाल के लिये कोई छूट दी जाती है या नहीं, यदि दी जाती है तो बनारस में ऐसा है या नहीं, और है तो कितनी ?

Shri A. C. Guha: For family consumption, a certain quantity is exempted from the duty. Throughout India that is the practice, and that is also observed in Banaras district.

श्री रूप नारायण : क्या मैं यह जान सकता हूँ कि शुल्क के रयिलाइज करने में कौनसा तरीका इस्तेमाल किया जाता है। यह भूमी की एरिया पर किया जाता है या उत्पादन पर ?

Shri A. C. Guha: Exemption is given according to the local habits of the people.....

Mr. Speaker: He wants to know the mode of collection of the tax.

Shri A. C. Guha: That is on the actual production of tobacco.

सेठ अचल सिंह : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि जो कास्तकार तम्बाकू पैदा करते हैं वह निजी इस्तेमाल के लिये कितनी रख सकते हैं ?

Shri A. C. Guha: That varies from area to area. I have not got the figure for Banaras district. It varies from 99th lbs. upwards to 25th lbs.—from area to area according to the habits of the people.

DISPLACED GOVERNMENT OFFICERS

*2114. **Shri Gidwani:** Will the Minister of Home Affairs be pleased to state:

(a) what is the total number of displaced Government officers who have been made to retire since 1948 but have not so far received provisional pension; and

(b) the reasons therefor?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). Information is being collected and will be placed on the Table of the House in due course. I may say this is in very close connection with the question which I have already answered.

Shri Gidwani: What is it that is delaying payment of provisional pension to them though the decision regarding such pension was taken on 31st January 1953?

Dr. Katju: My hon. friend's voice is drowned by the paper which he holds before him, when reading.

Shri Gidwani: I will ask the question as loudly as possible. What is it which is delaying the payment of provisional pensions to them, though the decision